strike	on, do hereby solemnly affirm and strong whichever is not applicable) m a candidate set up by 8JP	ite on oath as u	inder:-		
In Di	dependent candidate.			SHIRE PERFECTION	Parting and the
SL N	o. Names	Accour (PAN)	t Number	The financial year for which the last Income-fax return has been filed	Total income shown in incor Tax Return (in Rupees)
1.	Self	AGICE	P81631	2015-16	
2	Spouse-				
3,	Dependent 1				
4.	Dependent 2				
5.	Dependent 3				
(3) T	he following case(s) is/ are pending	against me in	which cog	nizance has been taken	by the court:-
SI.	ne following case(s) is/ are pending Offence	against me in	which cog		by the court:-
		ort has taken	and the same of th		by the court:-
SI. No.	Offence The details of cases where the cou- cognizance, Sections of the Act and	ort has taken I description e taken :	and the same of th		by the court:-
SI. No.	Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and D.	irt has taken I description taken: ate of order (s) for revision	Description		by the court:-
SI. No. (a)	Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Daking cognizance: Details of Appeal (s) / Applications	ort has taken I description taken: ate of order (s) for revision er(s)	Description		
SI. No. (a)	Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Daking cognizance: Details of Appeal (s) / Applications (if any) filed against the above ord.	art has taken i description e taken: ate of order (s) for revision er(s) by a court of	Description		
SI. No. (a) (b)	Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Daking cognizance: Details of Appeal (s) / Applications (if any) filed against the above orders in which I have been convicted. The details of cases, Sections of the Act and description of the offence.	rt has taken I description a taken: ute of order (s) for revision er(s): by a court of	Description		

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer (2)

(5) That I give her em below the details of ree assets (movable and in movable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets :

(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Dehentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i) _	Cash in hand	3,37000=	00			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rihur Vill State Bar	esabha 18-ansh	7.		
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	e.				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	X				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.		=			
(vi)	Motor Vehicles/Ajrorafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BROPF 2900 07-11-2014 1100000000	12-1			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	about 50gm, Gold 1,50,000/-				

Any other assets such a value of Chimsonterest	
(is, Gross Total value	i)

2. Details of Immovable assets;
(Note: 1. Properties in joint ownership indicating the extent of joint ownership vill also have to be indicated.
2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Aericultural Land - Location(s) Survey number(s)	Basopal tothi				
	Area (Total measurement in acres)	46 K 05 D				
	Whether inherited property (Yes or NO)	yes				
	Date of purchase in case of self acquired property	×				
	Cost of Land (in case of purchase)at the time of purchase	×		2		
	Any Investment on the land by way of development, construction etc.	×				
	Approximate Current market value	7,50,000/-				
(ii)	Non-Agricultural Land Location(s) Survey number(s)	¥				
	Area (Total measurement in sq. ft.)	X				
	Whether inherited property (Yes or NO)	Y				
	Date of purchase in case of self acquired property	X				
	Cost of Land (in case of purchase) at the time of purchase	×				
	Any Investment on the land by way of development, construction etc.	×				
	Approximate Current market value					
ii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	X	1 74			
	Built up Area (Total measurement In Sq. ft.)	K	355			

	V. a.ther inherited property (* er or NO)	X			
	Day of purchase in case of anii	×			
	Cost of property (in case of perchase) at the time of perchase	X	T U		
	Any Investment on the property by way of development, construction etc.	×			
	Approximate Current market value	×			
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Fatteful			
	Area (Total measurement in sq. ft.)	IK			
	Built up Area (Total measurement in sq. fl.)	X			
	Whether inherited property (Yes or NO)	.No			
0	Date of purchase in case of self acquired property	2006	Tž.		
	Cost of property (in case of purchase) at the time of purchase			=	
	Any investment on the land by way of development, construction etc.	Bustding			
	Approximate Current market value	30,00000/-			
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above	37,50,000/-			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any individuals/ Entity other than					
	incuttoned in (i) above. Name(s) Amount outstanding Nature of loan					

	A-19 other liability			7
	Grand total of liabilities			 -
(ii)	Government Dues: Dues to departments dealing with government accommodation			
	Dues to departments dealing with supply of water	7		
	Dues to departments dealing with supply of electricity	×		<u> </u>
	Dues to departments dealing with supply of telephones/mobiles	×		
	Dues to departments dealing with government transport (including aircrafts and belicopters)	×		
	Income Tax Dues	8		 -
	Wealth Tax Dues	8		-
	Service Tax Dues	1 1		
	Municipal /Property Tax Dues	No		
	Sales Tax Dues			
1	Any other dues			
	Grand total of all Govt. dues			

(7) Details of profession or occupation: a. Self. Second. Service

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1-	Name of the candidate	Sh./Spit/Kuri you See Prasad
2.	Full postal address	Muhllo-Fathebus, 121-61 wow. Pm-841226
	Number and Name of the constituency and state	105 & Siwan Sachr, Bihar
3,	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bhartiya Janta Party (BJP)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

	1	ANDE		3.5		en for which to		Lite	Harmer San
L		Candidate AGCPP	81630	100	-	2015-16			-
-) Spouse:							
16) Dependents	VENT	10000				<u> </u>	
43.	Details of Assets and Liabilities in rupees								
A	+	Movemble	Self	Spou	ise	Dependent-1	Depender	nt-II	Dependent-I
B		Asset (Total value)					A Margarita		
Is.		Immovable Asset							
	(1)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(H)	Approximate Current Market Price of							
		Asset (Total Value)							
7		Liabilities					-		
		(i) Government dues (Total)							
		(ii) Loans from Bank, Financial Institutions and others (Total)				-			
95,	((ghest educational qualific B.Sc (Pky), Bik Give details of School / Uni arse) (Name of the School	or university education	ion wit	h fu	ill form of the	ertificate/ lich the co	diplo urse v	ma/ degree vas completed
						Ky.	es du	A.	rasad
			VERIF	ICATI	ON	1 73 4	- 314	100.7	